Annexure - 2

Name of the Corporate Debtor : GVK Energy Limited
Date of Commencement of CIRP : 06.05.2025
List of Creditors as on : 24.07.2026

List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)

(Amount in INR)

Sl. No.	Name of Creditor	Details of Claims Received		Details of Claims Admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Guarantee	Whether Related Party?	% voting share in CoC					
1	IDBI Bank Limited	21.05.2025	17,080,769,243	17,080,769,243	Unsecured	-	No	12.28%	-	-	-	-	
2	Bank of India	19.05.2025	3,199,317,767	3,072,838,197	Unsecured	-	No	2.21%	-	-	126,479,571	-	Amount not admitted relates to non-adjustment of recovery in CIRP of GVK Power (Goindwal Sahib) Limited. Revised Addendum awaited.
3	UCO Bank	17.05.2025	8,976,186,021	8,976,186,021	Unsecured	-	No	6.45%	-	-	-	-	
4	Union Bank of India	21.05.2025	13,797,663,905	13,797,663,905	Unsecured	-	No	9.92%	-	-	-	-	
5	Punjab & Sind Bank	21.05.2025	5,285,888,862	5,285,888,862	Unsecured	-	No	3.80%	-	-	-	-	
6	Aditya Birla ARC Limited (acting in capacity as Trustee of the ABARC-AST-008-Trust)	15.05.2025	3,665,232,572	3,665,232,572	Unsecured	-	No	2.63%	-	-	-	-	
7	Axis Bank Limited	21.05.2025	2,480,839,544	2,480,839,544	Unsecured	-	No	1.78%	-	-	-	-	
8	LIC of India	21.05.2025	4,617,673,818	4,617,673,818	Unsecured	-	No	3.32%	-	-	-	-	
9	India Infrastructure Finance Company Limited (IIFCL)	21.05.2025	6,101,308,164	6,101,308,164	Unsecured	-	No	4.39%	-	-	-	-	
10	Punjab National Bank	21.05.2025	11,780,160,305	11,780,160,305	Unsecured	-	No	8.47%	-	-	-	-	
11	Bank of Baroda (SAMB Chennai)	23.05.2025	11,977,163,628	11,977,163,628	Unsecured	-	No	8.61%	-	-	-	-	
12	Bank of Baroda (ZOSARB Mumbai)	19.05.2025	739,930,499	739,930,499	Unsecured	-	No	0.53%	-	-	-	-	
13	Indian Bank	14.05.2025 and 15.05.2025 and 02.08.2025	8,816,237,088	8,816,237,088	Unsecured	-	No	6.34%	-	-	-	-	
14	Karnataka Bank	21.05.2025	186,706,019	186,706,019	Unsecured	-	No	0.13%	-	-	-	-	
15	Bank of Baroda (London Branch)	04.06.2025	2,052,268,439	2,052,268,439	Unsecured	-	No	1.48%	-	-	-	-	
16	Indian Overseas Bank	06.08.2025	4,229,653,916	4,229,653,916	Unsecured	-	No	3.04%	-	-	-	-	

17	GVK Power & Infrastructure Ltd	04.06.2025	1,969,017,418	1,969,017,418	Unsecured	-	Yes	0.00%	-	-	-	-	GVKPIL and GVKDPPL admission made subject to avoidance transaction review. Transaction Auditor unable to make detailed analysis in view of non-provision of complete information by suspended management for prior period and hence claim status quo maintained with intimation to CoC. Suitable IA filed u/s 19 and for identified avoidance transaction
18	GVK Developmental Projects Private Ltd	04.06.2025	1,557,139,487	1,557,139,487	Unsecured	-	Yes	0.00%	-	-	-	-	
19	Canara Bank	07.01.2026	767,035,123	767,035,123	Unsecured	-	No	0.55%	-	-	-	-	
20	Edelweiss Asset Reconstruction Company Limited (Acting in capacity as a trustee of EARC Trust SC 341)	27.02.2026	19,967,893,624	19,967,893,624	Unsecured	-	No	14.35%	-	-	-	-	
Total			**129,248,085,442**	**129,121,605,872**		-	-	**90.29%**	-	-	**126,479,571**		

Notes:

1 Claims received till 24.07.2026 have been collated and verified by the Resolution Professional for the purpose of composition of Committee of Creditors. This is subject to subsequent adjustment of consequential recoveries to members w.r.t respective admitted exposure.

2 Aforestated claims on the Corporate Debtor are on account of obligations arising out of Corporate Guarantees issued by the Corporate Debtor. On account of non-receipt of critical information pertaining to books of account of Corporate Debtor / principal borrowers, the claims have been verified and admitted based on the submissions made by respective creditors and are subject to revision based on receipt of additional information.

3 The claims are subject to ongoing legal proceedings, if any, including relating to GVK Coal (Tokisud) Company Private Limited, and subject to revision / updation, based on receipt of further information / clarification. Further, if any additional information is received w.r.t realisations made by creditors w.r.t claims made on Corporate Debtor, the same shall result in necessary revision / updation.